## COURT-I

**Before the Appellate Tribunal for Electricity** (Appellate Jurisdiction)

## Appeal No. 34 of 2014

Dated : 20<sup>th</sup> August, 2014

## Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Delhi Metro Rail Corporation Ltd. Versus		Appellant(s)
Delhi Electricity Regulatory Commission & Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Chandan Kumar
Counsel for the Respondent(s)	:	Mr. Manish Srivastava Mr. Arav Kapoor for R.5 Mr. Manu Seshadri for R.1 Mr. Buddy A. Ranganadhan Mr. Hasan Murtaza Mr. Aditya Panda for R.3 & 4

## <u>ORDER</u>

We have heard the learned counsel for the Appellant in respect of the Time and Day of imposition of tariff on the Appellant. The learned counsel seeks some time to file additional Written Submissions in respect of that issue explaining the same.

Post the matter for further hearing on <u>04.09.2014.</u>

(Rakesh Nath) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

ts/js